

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
Allahabad**

DATED: THIS THE 11TH MARCH OF 1998

Coram : Hon'ble Mr. S. Dayal AM
Hon'ble Mr. J.P. Sharma JM

ORIGINAL APPLICATION NO. 1292/93

Union of India through General Manager, D.R.M.,
D.P.O. and Sr. Electrical Foreman, Northern Railway,
Allahabad.

----- **APPLICANTS**

C/A Sri G.P. Agarwal

Versus

1. Harbans Lal son of Manohar Lal r/o Block no.363-C,
Northern Railway, Diggi Colony, Kanpur through
U.T.U.C. (U.P.Branch) 119/75, Darshanpura, Kanpur.
2. Prescribed authority under Payment of wages Act
1936 at Kanpur.

----- **RESPONDENTS**

C/R Sri A.S. Diwakar

ORDER

By Hon'ble Mr. S. Dayal AM

Shri G.P. Agrawal learned counsel for the
applicant.

This is an application filed under section 19
of the Administrative Act, 1985 in which the applicants
seek relief of setting aside the order dated 27.11.1992
passed by the Prescribed authority under the payment of
wages Act and dated 7.3.1988 passed by the Appellate
authority under the same Act.

3. The applicant had approached the Prescribed
authority under payment of wages Act for payment of
arrears as well as the amount of ~~compensatory~~ Rs. 7,645.66
Rs.200/- as cost. Judgment of the Prescribed authority
was upheld by the appellate authority and hence this
application.

4. It is now settled position of law that the
jurisdiction of this Tribunal does not extend over the
cases decided under the payment of wages Act. Therefore,
this application is dismissed as falling out side the
jurisdiction of this Tribunal.

5. The applicants may approach a proper forum for
redressal of their grievance, if so advised.

JM

AM